

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.264/99

Date of Order : 22.2.99

BETWEEN :

V.Emanuel

.. Applicant.

AND

1. The Chief Security Commissioner,
Railway Protection Force Dept.,
Rail Nilayam, S.C.Railway,
Secunderabad.

2. The General Manager,
III Floor, Rail Nilayam,
S.C.Railway, Secunderabad.

3. G.R.Rekha

.. Respondents.

Counsel for the Applicant

.. Mr.M.Tirumala Rao

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)



|



.. 2 ..

O R D E R

[As per Hon'ble Shri R. Rangarajan, Member (Admn.)]

¶ ¶ ¶

Mr. M. Tirumala Rao, learned counsel for the applicant and Mr. V. Bhimanna, learned standing counsel for the respondents.

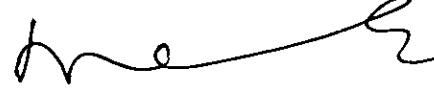
2. When this OA was taken up for ^{admission} hearing the learned counsel for the applicant submitted that he is withdrawing this OA and file a fresh OA for the relief challenging his non-posting in Group-C Post.

3. The applicant is permitted to withdraw this OA. The OA is disposed of as withdrawn. No costs.


(B. S. JAI PARAMESHWAR)

Member (Judl.)

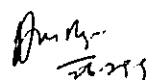
22/2/99


(R. RANGARAJAN)

Member (Admn.)

Dated : 22nd February, 1999

(Dictated in Open Court)


R. Rangarajan
22/2/99

sd